

guidance, and also in persuading the Government to see that they do not tell us repeatedly that all that can be done has been done in Kerala. We do not think it has been done.

The reports and telegrams that some of us continue to get cause anxiety, and we would like to know, therefore, from Government that something more positive is being done, that something concrete is being done, what is the current quota that the people there are getting, whether this 3 oz. is all that is being given.

Shri Hem Barua: May I seek a clarification? You said he cannot go on fast in the Lobby because the buildings are handed over to the police people, but during the period of the sitting of this Parliament, he can go on fast.

Mr. Speaker: Then the answer can come that when the House is sitting, the Speaker is the policeman.

Shri Hem Barua: If I go on fast in the Lobby during the sitting of this Parliament, I think you do not have anything to object to.

Mr. Speaker: If he goes out and does not take his food, why should I object? Papers to be laid.

12.20 hrs.

PAPERS LAID ON THE TABLE

LETTERS EXCHANGED BETWEEN THE WEST GERMAN AND THE INDIAN GOVERNMENTS

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the letters exchanged between the Government of India and the Government of West Germany on the 15th October, 1964 regarding protection of German Capital invested in Indian industries. [Placed in Library. See No. LT-3456/64].

NOTIFICATION UNDER BENGAL FINANCE (SALES TAX) ACT, ETC.

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table:—

- (1) a copy of Notification No. F. 4(33)/62-Finance (E) published in Delhi Gazette dated the 17th September, 1964, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

[Placed in Library. See No. LT-3457/64].

- (2) a copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 1425 dated the 3rd October, 1964.
- (ii) G.S.R. 1467 dated the 10th October, 1964.
- (iii) G.S.R. 1468 dated the 10th October, 1964.
- (iv) G.S.R. 1524 dated the 24th October, 1964.
- (v) G.S.R. 1525 dated the 24th October, 1964.
- (vi) G.S.R. 1526 dated the 24th October, 1964.
- (vii) G.S.R. 1573 dated the 31st October, 1964.
- (viii) G.S.R. 1574 dated the 31st October, 1964.
- (ix) G.S.R. 1575 dated the 31st October, 1964.

[Placed in Library. See No. LT-3458/64].

- (3) a copy of Notification No. G.S.R. 1469 dated the 10th

[Shri Rameshwar Sahu]

October, 1964, containing Corrigendum to Notification No. G.S.R. 1113 dated the 8th August, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3459/64].

(4) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1465 dated the 10th October, 1964.
- (ii) G.S.R. 1466 dated the 10th October, 1964.
- (iii) G.S.R. 1470 dated the 10th October, 1964.
- (iv) G.S.R. 1491 dated the 17th October, 1964.
- (v) G.S.R. 1492 dated the 17th October, 1964.
- (vi) G.S.R. 1493 dated the 17th October, 1964.
- (vii) G.S.R. 1527 dated the 24th October, 1964.
- (viii) G.S.R. 1528 dated the 24th October, 1964, publishing the Manufacture in Customs Bond (General) Amendment Rules, 1964.
- (ix) G.S.R. 1529 dated the 24th October, 1964.
- (x) G.S.R. 1530 dated the 24th October, 1964.
- (xi) G.S.R. 1570 dated the 31st October, 1964.
- (xii) G.S.R. 1571 dated the 31st October, 1964.
- (xiii) G.S.R. 1572 dated the 31st October, 1964.

[Placed in Library. See No. LT-3460/64].

(5) a copy of the Expenditure-Tax (Second Amendment) Rules, 1964; published in Notification No. G.S.R. 1471 dated the 10th October, 1964, under sub-section (3) of section 41 of the Expenditure Tax Act, 1957.

[Placed in Library. See No. LT-3461/64].

(6) a copy of the Gift tax (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1472 dated the 10th October, 1964, under sub-section (4) of section 46 of the Gift Tax Act, 1958.

[Placed in Library. See No. LT-3462/64].

(7) a copy of the Wealth-tax (Amendment) Rules, 1964, published in Notification No. G.S.R. 1473 dated the 10th October, 1964, under sub-section (4) of section 46 of the Wealth Tax Act, 1957.

[Placed in Library. See No. LT-3463/64].

(8) a copy of the Income-tax (Fourth Amendment) Rules, 1964, published in Notification No. S.O. 3660 dated the 13th October, 1964, under section 296 of the Income Tax Act, 1961.

[Placed in Library. See No. LT-3464/64].

(9) a copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 1964, published in Notification No. G.S.R. 1584 dated the 28th October, 1964, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

[Placed in Library. See No. LT-3465/64].